## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

OA NOS. 29/90 & 358/90

DATE OF DECISION: 24.7.1990

DA-29/90

SHRI RAM CHAND & OTHERS

**APPLICANTS** 

**VERSUS** 

UNION OF INDIA

RESPONDENTS

SHRI B.S. MAINEE

ADVOCATE FOR THE APPLICANTS

SHRI INDERJIT SHARMA

ADVOCATE FOR THE RESPONDENTS

DA-358/90

SHRI HUKUM SINGH & OTHERS

**APPLICANTS** 

VERSUS

UNION OF INDIA

RESPONDENTS

SHRI B.S. MAINEE

ADVOCATE FOR THE APPLICANTS

MRS. SHASHI KIRAN

ADVOCATE FOR THE RESPONDENTS

CORAM:

THE HON'BLE MR. T.S. OBERDI, MEMBER(J)
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A)

## JUDGEMENT (ORAL)

Shri Ram Chand & 15 others in GA-29/90 and in GA-358/90

Shri Hukum Singh and 6 others/have submitted that they were selected for the pest of Switchman in the grade of Re.1200-2040 in the selection held on 7.2.1987 and 11.5.1987 on the basis of the written and viva voce examination. In all, 105 candidates including applicants were declared successful. They were sent to Zonal Training School, Chandausi for P-1 course. The applicants were declared qualified in the P-1 course. All the applicants qualified in the P-1 course either in the first attempt or in the second attempt. As a result of the process of selection

and qualifying in the P-1 course the respondents premeted
53 candidates as Switchman. Thereafter fresh selections
were held in 1988 and again in 1989 and certain appointments
made to the post of Switchman on the basis of these examinations
after the selected candidates qualified in P-1 course. The
grievance of the applicants is that even though they had
qualified in the selection and in the P-1 course, they were not
appointed to the post of Switchman. They claim that they should
have been appointed to the aforesaid post before fresh selections
were held.

- 2. We have heard the Advecate for the applicants Shri B.S.

  Mainee and Advecates for the respondents, Shri Inderjit Sharma
  and Smt. Shashi Kiran. The learned counsel for the respondents
  submitted that subsequent to the appointment of 1987 batch seme
  of the qualified candidates who had not been appointed as

  Switchmen represented to the General Manager. Their representations
  were considered by the General Manager and he has since approved
  appointment of 12 of such representationists to the aforesaid
  pest. The 12 candidates so approved for appointment include 4
  applicants in OA-358/90 and five applicants in OA-29/90. Had the
  other applicants submitted their representations, their case
  would have also been cleared.
- contentions, we are of the view that applicants who had qualified in p-1 course after selection in 1987 should have been appointed as Switchman in the grade of & 1200-2040 from the date they qualified p-1 course, before helding fresh selections.

  There was no justifiable ground to restrict the appointment to enly 53 of the qualified candidates. Accordingly, we order and direct that the applicants should be appointed from the date of their passing the p-1 course to the post of Switchman and they \*\*Ann be given notional fixation of pay from that date, or the date their juniors were

appointed, whichever is earlier.

The GAs are disposed of with the above directions, without any orders at to the cests.

(I.K. Respotra)
Member(A) 24/7/90

(T.S. Oberei)
Member(J)

mp 6131911